

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD.

O.A.No.1062/92
with MA 1267/92

Date of order: 31-12-1992.

Between

V.Suryanarayana

... Applicant

And

1. The Superintendent of Post Offices,
Mahabubnagar
2. Director of Postal Services,
A.P.Southern Region, Kurnool
3. Director of Postal Services,
Hyderabad Region, Hyderabad. ... Respondents

Appearance:

For the applicant : Shri S.Ramakrishna Rao, Advocate
For the Respondents : Shri M.Keshava Rao, Addl.CGSC

CORAM:

The Hon'ble Shri R.Balasubramanian, Member (Admn.)

The Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.)

contd...2.

OA 1062/92 &
MA 1267/92

JUDGMENT
(per Hon'ble Sri R.Balasubramanian, Member/A)

M.A.No. 1267/92 is filed in O.A.No.1062/92 seeking condonation of delay of over two years in filing the O.A. The applicant who was removed from service succeeded in appeal and the appellate authority, Director of Postal Services, Kurnool vide his order dated 8-2-89 had set aside the punishment. However, he had not passed any order as to how the period of 'put off' from 25-2-86 to 23-2-89 is to be treated. Aggrieved, the applicant filed a representation on 2-4-1989 to the Superintendent of Post Offices, Mahbubnagar Division with a request to regularise the period of 'put off' period from 25-2-86 to 23-2-89 as duty and also for arrears of pay. According to the learned counsel for the applicant while they were still considering this representation there was an organisational change by which the unit in which the applicant was working was transferred to the jurisdiction of Director of Postal Services, ~~Kurnool to~~ Hyderabad Division. It is on account of ~~had to be receiving~~ this, though the representation was ~~not~~ ^{forth} consideration, final redressal has not come ~~forward~~ ^{this time} and he has to file this O.A. Because of the additional fact that His representation on 4-10-91 to the Director of Postal Services, Hyderabad region under whom he is now working has also not been replied to. Under these circumstances we find that this is a fit case where delay which is not entirely on account of the applicant, can be condoned. The M.A.No.1267/92 is accordingly allowed.

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2. We direct the respondents, viz. Director of Postal Services, Hyderabad, to dispose of the representation pending with him, of the applicant within a period of three months from the date of receipt of this order. If the applicant is still aggrieved on receipt of final orders on his representation, he is at liberty to approach this Tribunal. Shri M. Keshava Rao, Addl.CGSC for the Respondents, contended that they are not in receipt of the representation dated 4-10-1991 from the applicant addressed to the Director of Postal Services, Hyderabad. The office is directed to append a copy of the said representation to this order. With the above directions, the O.A. is disposed of with no order as to costs.

R.Balashan

(R.Balasubramanian)
Member (A)

T.Chandra

(T.Chandra Sekhara Reddy)
Member (J)

Dated: 31st day of December, 1992. 
Dy. Registrar (J)

Dictated in open court.

Copy to:-

1. The Superintendent of Post Offices, Mahabubnagar.
2. Director of Postal Services, A.P.Southern Region, Kurnool
3. Director of Postal Services, Hyderabad Region, Hyderabad.
4. One copy to Sri. S.Ramakrishna Rao, advocate, CAT, Hyd.
5. One copy to Sri. M.Keshava Rao, Addl. CGSC, CAT, Hyd.
6. One spare copy.

Rsm/-